



A. Mohan Kumar
B.A., B.L., F.C.S., ACMA.,

**INTIMATION TO IBBI
(PUBLIC ANNOUNCEMENT)**

To,

Insolvency and Bankruptcy Board of India
7th Floor, Mayur Bhawan, Shankar Market
Connaught Circus, New Delhi-110001
Phone: +91 11 2346 2900

Dear Sir/Madam,

This is to inform you that Manasasarovar Property Management Private Limited ("the Company") having CIN: U70102TN2008PTC069262 and its registered office at Ziyad Court, 241 Rangarajapuram Main Road, Kodambakkam, Chennai, Tamil Nadu, India, 600024, pursuant to Section 59 and other applicable provisions of the Insolvency and Bankruptcy Code, 2016 ("IBC, 2016") read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 ("VLP Regulations") or any other legislations governing voluntary liquidation and the provisions of the Companies Act, 2013 as may be applicable has passed a Special Resolution at its Extraordinary General Meeting held on 15th October, 2026 to liquidate the Company by way of Voluntary Liquidation process.

I, A Mohan Kumar, Insolvency Professional, holding Registration Number: IBBI/IPA-002/IP-N00377/2017-2018/11120, have been appointed as liquidator for this purpose.

Public Announcement for the same is published in The Financial Express (English) and Makkal Kural (Tamil) Newspapers. Scanned copies of said announcement in newspapers and a copy of announcement in Form A for publishing on website are attached herewith.

You are requested to publish announcement on the designated website and take on record the newspaper publications.

Thanking you,
Yours Faithfully
For Manasasarovar Property Management Private Limited

A. MOHAN KUMAR

INSOLVENCY RESOLUTION PROFESSIONAL

A Mohan Kumar
Liquidator
REG. NO: IBBI/IPA-002/IP-N00377/2017-2018/11120
Registration No: IBBI/IPA-002/IP-N00377/2017-2018/11120

Date: 17.10.2026
Place: Chennai

Encl: 1. Copy of special resolution dated 15th October, 2026
2. Copy of Form A - Public Announcement

Manasarovar Property Management Private Limited

CERTIFIED TRUE COPY OF EXTRACTS OF THE RESOLUTION PASSED BY THE MEMBERS OF THE COMPANY M/s. MANASASAROVAR PROPERTY MANAGEMENT PRIVATE LIMITED AT THE EXTRA ORDINARY GENERAL MEETING HELD ON THURSDAY, 15TH OF OCTOBER, 2026 THROUGH VIDEO CONFERENCING ("VC") / OTHER AUDIO-VISUAL MEANS ("OAVM")

APPROVAL OF VOLUNTARY LIQUIDATION OF THE COMPANY, APPOINTMENT OF INSOLVENCY PROFESSIONAL AS LIQUIDATOR AND INCIDENTAL MATTERS THERETO:

In furtherance to the approval of the Board of Directors vide the resolution passed at the meeting held on 25th September, 2026, the members of the Company hereby approved the proposal of Voluntary Liquidation of the Company and appointment of an Insolvency Professional as the Liquidator and passed the following resolution:

"RESOLVED THAT pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017, any other legislations governing Voluntary liquidation and the provisions of the Companies Act, 2013 as may be applicable, the consent of the members of Manasarovar Property Management Private Limited (hereinafter referred to as "the Company") be and is hereby accorded to initiate voluntary liquidation of the Company.

RESOLVED FURTHER THAT Mr. A Mohan Kumar, Practicing Company Secretary & Insolvency Professional, holding Registration Number: **IBBI/IPA-002/IP-N00377/2017-2018/11120** being eligible to be appointed as liquidator pursuant to the provisions of Regulation 6 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation. 2017, be and is hereby appointed to act as the liquidator of the Company and on the total remuneration of Rs. 7,00,000 /- (Indian Rupees Seven Lakhs Only), inclusive of costs of engaging other professionals, statutory expenses, expenses incurred on publication of notices, other incidental expenses and applicable taxes.

RESOLVED FURTHER THAT having regard to the fact that the Company does not have any assets requiring sale or disposal and its available funds are maintained in bank accounts, the manner of realisation of the assets of the Company shall be by way of realisation of the funds maintained in such bank accounts, and the Liquidator be and is hereby authorised to operate, realise and deal with such funds and distribute the same in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.

Manasarovar Property Management Private Limited

RESOLVED FURTHER THAT the members hereby noted that there is no default and there are no debts payable by the Company.

RESOLVED FURTHER THAT all the directors of the Company and Liquidator be and are hereby severally and/or jointly authorized to and take such steps and to do all such acts, deeds and things as may be necessary to give effect to the aforesaid resolution.”

The above resolutions were passed with the approval of all members by way of Special resolution.

FOR MANASASAROVAR PROPERTY MANAGEMENT PRIVATE LIMITED



**PARAMESWARAN KUMAR
DIRECTOR
DIN: 02231509**



Manasasarovar Property Management Private Limited

EXPLANATORY STATEMENT PURSUANT TO SECTION 102 OF THE COMPANIES ACT, 2013

The following Statement sets out all material facts relating to the Special Business as required under Section 102 read with Secretarial Standards on General Meetings (SS-2):

ITEM NO. 1: APPROVAL OF VOLUNTARY LIQUIDATION OF THE COMPANY, APPOINTMENT OF INSOLVENCY PROFESSIONAL AS LIQUIDATOR & INCIDENTAL MATTERS THERETO

The Board of Directors of the Company, at its meeting held on Friday, 25th September, 2026, considered and approved the proposal to initiate the Voluntary liquidation of the Company in accordance with Section 59 of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017.

The Company has not been carrying on business operations and has no sustainable business prospects. Accordingly, the Board is of the view that it would be appropriate to proceed with the voluntary liquidation of the Company.

The members are hereby informed that the Company has not committed any default and has no debts payable by it as on the liquidation commencement date.

The approval of the members is therefore sought for initiation of the voluntary liquidation process and appointment of CS A Mohan Kumar, Practicing Company Secretary and Insolvency Professional, holding Registration No. **IBBI/IPA-002/IP-N00377/2017-2018/11120**, as the Liquidator of the Company.

The Company does not have any assets requiring sale or disposal and its available funds are maintained in bank accounts. The Liquidator shall realise and deal with such funds and distribute the same in accordance with the applicable provisions of the IBC and the regulations made thereunder.

Members desirous of obtaining copies of the statutory records, registers, reports and other relevant documents referred to in the Notice may request the same from the Company by sending an email to manasasarovar@hotmail.com.

The Board recommends the **Special Resolution** set out at **Item No. 1** of the accompanying Notice for approval of the members.

All the Directors of the Company and their respective relatives may be deemed to be concerned or interested, financially or otherwise, in the proposed resolution, except to the extent of their respective shareholding in the Company.

BY THE ORDER OF THE BOARD OF DIRECTORS
FOR MANASASAROVAR PROPERTY MANAGEMENT PRIVATE LIMITED

PLACE: CHENNAI
DATE: 25.09.2026



PARAMESWARAN KUMAR
DIRECTOR
DIN: 02231509



AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED
Regi.Off.: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. Ph.: (022) 6747 2117
Fax: (022)67472118 E-mail: info@authum.com. dhi Road, Connaught Place, New Delhi-110001

POSSESSION (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of Authum Investment & Infrastructure Limited ("AIL") (Result of NCLT order dated 10.05.2024), under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Sub-Section (4) of Section 13 the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the below-mentioned dates.

The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Authum Investment & Infrastructure Limited ("AIL").

The Borrower/Co-borrowers/Mortgagor(s) attention is invited to the provision of Sub-Section (8) of Section 13 of the Act, respect of time available, to redeem the secured assets.

Sr. No.	Loan Account No. / Name Of Borrower / Co-Borrower /	Date of Demand Notices	Date of Possession / Possession Status	Amount in Demand Notice (Rs.)
1	RHAHTR1000033406 & RHATTRI00003560 / ASHOKKUMAR S & SUMATHI A	25-04-2025	10-10-2026 Physical Possession	Rs. 57,41,879.72 (Rupees Fifty-Seven Lakhs Forty-One Thousand Eight Hundred Seventy Nine and Seventy-Two Paise Only)
Description Of Properties :- All that piece and part of land in Tiruchirappalli District, Tiruchirappalli Registration District, Worayil Sub Registrar Office, Cholangal Nallur Village, Srirangam Taluk in Survey No. 4/3A, extent of 900 Sq ft at Plot No. 1536-A East measuring of the property east west on the both sides 30', north south on the both sides 30'. Totalling an extent of 900 Sq ft land with all easementary rights and pathway with compounds within the following four boundaries: North by: Vasan nagar Plot no. 153 South by: 20' 15 Cross street, East by: 25' North south road, West by: Vasan nagar Plot no. 1536-A Part. The property is located Vasan Nagar extension, Cholangal Nallur Village, Srirangam Taluk, within the limits of Tiruchirappalli district.				
2	RHAHTR000070116 / JEYAKUMAR C & GAYATHRI DEVI J	30-04-2025	10-10-2026 Physical Possession	Rs. 46,54,994.19/- (Rupees Forty Lakhs Fifty-Four Thousand Nine Hundred and Ninety-Four and Nineteen Paise Only)
Description Of Properties :- All that piece and parcel of land in the Eastern side of the Plot No.6, measuring an extent of 128 Sq.Ft. or 118.91 Sq.Mtr. Comprised in Survey No.114/2 measuring an extent of Acre 0.94 Cents, Survey No. 114/3, Sub Division S.No.114/3A measuring an extent of Acre 0.40 Cents, Survey No. 114/4 measuring an extent of Acre 3.00 Cents, Survey No.115/1 Sub Division as S.No.115/1A measuring an extent of Acre 0.68 Cents, Survey No.115/2 measuring an extent of Acre 0.68 Cent Survey No. 115/3A, Sub Division as S.No.115/3A1 measuring an extent of Acre 0.82 Cents, Survey No.115/3B, Sub Division as S.No.115/3B1 measuring an extent of Acre 0.82 Cents, Survey No.115/4, Sub Division as S.No.115/4A measuring an extent of Acre 0.80 Cents & Survey No.115/5 measuring an extent of Acre 0.31 Cents totalling Acre 8.45 Cents and the same is constrained as Layout and Approved wide Layout No.914/90 named as "Santhosh Nagar". Situated in Agaram Village, Tiruvembur Taluk, Trichy District including a House with RCC Sheet with built up area of 900 Sq.Ft. or 83.61 Sq.Mtr along with Electricity and Water Connections and its deposits, Latrine, Bathroom, Borewell and the 1 HP Motor. The land is situated at Survey No.115/5, Electric Connection No.2624, Tax Assessment No.086/063/05169 Old Assessment No.086/6300/5354 and the land bounded on the North by: Main Road, South by: Plot No.12, East by: Plot No.7, West by: western side of the land in plot No.6. Linear measurement East to west on the northern side 40 feet, East to west on the southern side: 40 feet, North to south of the eastern side: 34 feet, North to south of the western side: 30 feet. Situated within Sub Registration District of Tiruvembur and Registration District of Trichy.				
Dated : 17.10.2026 / Place : Tamilnadu Authorized Officer, Authum Investment & Infrastructure Limited				

THE TAMILNADU INDUSTRIAL INVESTMENT CORPORATION LIMITED
(A GOVERNMENT OF TAMILNADU UNDERTAKING)

DINDIGUL BRANCH
Plot No.2, Ground Floor, Pandian Nagar, First Street, Dindigul-624 001.
Phone : 0451-2433785 / 2428296 | Email : bmdindigul@tiic.org
Web : www.tiic.org | CIN : U93090TN1949SGC001458 | GSTIN : 33AABCT7737M1ZY

E-AUCTION SALE NOTICE
E-Auction Sale Notice for Sale of Immovable asset under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcements) Rule, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable & immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer of Dindigul Branch of the Tamilnadu Industrial Investment Corporation Limited, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 17.11.2026 for recovery of **Rs.10,98,52,23,149.80/-** as on date 31.08.2026 (One Thousand Ninety Eight Crores Fifty Two Lakhs Twenty Three Thousand One Hundred and Forty Nineand paise Eighty only) with further interest from 01.10.2026 and other dues to TIIC Ltd., Dindigul Branch from the Borrower and Guarantor mentioned as below:

M/s. Govardhan Spinners Ltd., S.No. 496/6, 498/2, 498/3, 522/7, 522/8, Munilakottai Village, Aathoor Taluk, Dindigul – 624 303 Directors of (1) Tvl. K. Narayanan, No.12, Bhanani Colony, Saligramam, Chennai – 600 093 (2) K. Ramchandran, No.5/49-D, Soundaram Nagar, Ambathurai, Dindigul – 624 309 (3) S. Rajendran, No.12, Bhanani Colony, Saligramam, Chennai – 600 093.

Reserve Price	Rs.3,93,63,000/-
Earnest Money Deposit (EMD)	Rs.5,00,000/-
Bid Incremental amount	Rs.50,000/-
Date and Time of inspection of property	16.11.2026 between 11.00 am to 04.00 pm
Last date for submission of Bid form, KYC documents & payment of EMD	17.11.2026 before 04.00 pm
Date and Time of Auction	19.11.2026 between 11.00 am to 04.00 pm

Primary Property:
a. Factory Land & Building:
1. In Dindigul District, Dindigul Taluk, Munnalakottai Village, within the jurisdiction of SRO Office, Chinnalappatti, the total extent of 4 acres 83 ½ cents of punja land in the Northern side out of 9 acres 67 cents comprised of 0-03-0 hectares (8 cents) in S.No.496/6, 2-58-0 hectares (6 acres 62 cents) in S.No.498/2, 0-18-0 hectares (44 cents) in S.No.498/3, 0-30-5 hectares (75 cents) in S.No.522/7 and 0-72-0 hectares (1 acres 78 cents) in S.No.522/8.
Four Boundaries:
North by – Punja lands in S.F.No.498/2, 499/1, 499/3, 522/6 & 522/7
South by – Punja lands in S.F.No.496/7, 496/4, 496/6 & 498/1
East by – Punja lands in S.F.No.498/3, 498/2, 499/1 & 499/3
West by – Punja lands in S.F.No.496/4, 498/1, 498/13 & 497
2. In Dindigul District, Dindigul Taluk, Munnalakottai Village, within the jurisdiction of SRO Office, Chinnalappatti, the total extent of 4 acres 83 ½ cents of punja land in the Southern side out of 9 acres 67 cents comprised of 0-03-0 hectares (8 cents) in S.No.496/6, 2-58-0 hectares (6 acres 62 cents) in S.No.498/2, 0-18-0 hectares (44 cents) in S.No.498/3, 0-30-5 hectares (75 cents) in S.No.522/7 and 0-72-0 hectares (1 acres 78 cents) in S.No.522/8.
Four Boundaries:
North by – Punja lands in S.F.No.498/2, 499, 522/6, 522/10, 522/12,522/13 & 522/3B
South by – Punja lands in S.F.No.482, 496/7, 480 & 481
East by – Punja lands in S.F.No.499, 480 & 482
West by – Punja lands in S.F.No.498/2, 497/7 & 497/8

All the building and superstructures present on the above lands
b. Machinery
S.No Description
1 **Blow Room:**
Bale opener GBR Model no-748 – 1 No.
AFC Machine no – 418 - 1 No.
R.N. Beater Machine no -339 - 1 No
RSK- 1600 Beater with condenser and Suction Fany Machine no - 93 -1 No.
ASTA – 800 Machine no - 255 - 1 No.
LVSA Condenser Machine no -910 - 1 No.
2 **Blow Room Waste Collection System:**
Rotary Filter SF 123 Machine no - 522 - 1 No.
Rotary Filter SF 123 Machine no – 526 – 1 No.
Fine Filter SF 124 Machine no -287 - 1 No.
3 **Carding Machine:**
Model - DK 740 Machine no –TC 1117 - 1 No.
Model - DK 740 Machine no – 8956 – 1 No.
Model - DK 740 Machine no – 8957 – 1 No.
Model-DK 740 - 1 No
4 **Draw Frame:**
Model - LDO/6-1 No.
Model - LDO/6-1 No.
Model - Zinser Model 720- 1 No.
Model - HSR - 1000- 1 No
5 **Speed Frame/Simplex:**
Model- TS 15 No. of Spindles – 148 - 1 No.
Model - JSF No. of Spindles – 144 – 1 No.
Model - LF 1400 A No. of Spindles - 144 Machine no - 1610- 1 No
6 **Ring Frame:**
Model- JS/3 No. of Spindles - 432- 6 Nos.
Model - DJ 50 No. of Spindles - 480 – 7 Nos.
Model - DJ 50 No. of Spindles - 480 Machine no - 5613 - 1 No.
Model - DJ 50 No. of Spindles - 480 Machine no - 5617- 1 No.
Model DJ 50 No. of Spindles - 480 Machine no - 5618 - 1 No.
Model - DJ 50 No. of Spindles - 480 Machine no - 5662 - 1 No.
Model - DJ 50 No. of Spindles - 480 Machine no - 5674- 1 No
7 **Cone Winding:**
Model -RJ 95 No. of Drums – 160- 1 No.
Model -RJ 95 No. of Drums - 160- 1 No
8 **Over Head Traveling Cleaner:** Model-ANS-300- 6 Nos.
9 **Air Compressor with Air Receiver and cooler with moisture:**
Separator - 1 Set Model - 15T x 20 Power - 20 HP
10 **Air Drier:** 1 No. Capacity- 80 Cfm Max. Working Pressure - 12.0 Kg/cm
11 **Diesel Generator with all accessories:** 1 No.
(Capacity- 500 KVA Engine – Caterpillar Alternator- Kirloskar)
12 **Servo Stabilizer:** 1 No. Capacity- 22.5 KVA
13 **Transformer:** 1 No. Capacity- 630 KVA Make – Kirloskar

Details of Known Encumbrances:
1. The scheduled property is subject to an outstanding statutory charge/attachment towards commercial Tax dues. This attachment is formally registered/subsisting via **Document No.02/2020** issued by the Commercial Taxes Department.
2. The scheduled property is further subject to subsisting judicial attachment orders passed by the **Hon'ble Additional District Court, Dindigul**. These judicial encumbrances are duly registered under **Document No.05/2015** and **Document No.02/2021**

For detailed terms and condition of the sale, please refer to the link provided in TIIC, Dindigul Branch, Secured Creditor Website i.e. <http://www.bankeauctions.com>
Date : 16.10.2026
Place: Dindigul
DIPR / 908 / Display / 2026

AUTHORISED OFFICER
The Tamilnadu Industrial Investment Corporation Ltd.,
Dindigul

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF MANASASAROVAR PROPERTY MANAGEMENT PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Person	Manasasarovar Property Management Private Limited
2. Date of Incorporation of Corporate Person	12.09.2008
3. Authority Under Which Corporate Person is Incorporated/ Registered	Ministry Of Corporate Affairs
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U70102TN2008PTC069262
5. Address of the Registered Office and Principal Office (If Any) of Corporate Person	Ziyad Court, 241 Rangarajapuram Main Road, Kodambakkam, Chennai, Tamil Nadu, India, 600024
6. Liquidation Commencement Date of Corporate Person	15.10.2026
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	A Mohan Kumar Address: Flat F 1, Sudarsan Apartments 72, VGP Selva Nagar Second Main Road Velachery, Chennai 600 042. Email: needamohan@gmail.com IBBI IP Registration Number: IBBI/PA-002/IP-N00377/2017-2018/11120
8. Last Date for Submission of Claims	14.11.2026

Notice is hereby given that **M/s.Manasasarovar Property Management Private Limited** has commenced Voluntary liquidation on **15th October, 2026**.
The stakeholders of **Manasasarovar Property Management Private Limited** are hereby called upon to submit a proof of their claims, on or before **14th November, 2026**, to the liquidator at the address mentioned against item 7 above.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties
CS A Mohan Kumar
Liquidator
Date : 17.10.2026
Place: Chennai Registration Number: IBBI/PA-002/IP-N00377/2017-2018/11120

Canara Bank
No.54, Potters Street, Saidapet, Chennai-600015
Contact Nos: 9674411786 / 8870922926
E-mail: cb16036@canarabank.com

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)
WHEREAS, The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **31-07-2026** calling upon the borrowers and guarantors: **1.Mrs.Vijayalakshmi. KC (Borrower)**, F3, D 60B Mani Naicker III Cross Street, Ganapathipuram, Chrompet, Chennai – 600044. **2. Mr.Chandrasekar.S (Co-Borrower)**, Flat No 4 , Shanmugapriya Apartments No.1, Mani Naicker Street, Chrompet, Chennai – 600044 to repay the amount mentioned in the notice, being of **Rs.35,23,364.58 (Rupees Thirty Five Lakhs Twenty Three Thousand Three Hundred Sixty Four and Fifty Eight paise)** with interest thereon within 60 days from the date of receipt of the said notice.
The borrower/guarantors having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **13th day of October of the year 2026**.
The borrower/guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank Chennai Saidapet branch for an amount **Rs. 36,10,191.38 (Rupees Thirty Six Lakhs Ten thousand One hundred Ninety One and Thirty Eight paise)** and further interest thereon from **14-09-2026**.
The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
Name of Title holder : Mrs. Vijayalakshmi. SCHEDULE 'A' (Whole Property) ITEM No.1 All that piece and parcel of vacant land bearing Plot No.6-B1, Mani Naicker Third Cross Street, Chromepet, Chennai - 44, comprised in Old Survey No.247/77 part, as per new Patta Survey No.247/7C2 part of ZAMIN PALLAVARAM VILLAGE, Tambaram Taluk, Kancheepuram District, measuring an extent of 1948 square feet, bearing New Patta No.5367, and bounded on the North By : Plot No.6-B2 South By : Plot No.5 East By : Survey No.247/77, and on the West By : 16 Feet wide Road And having a linear measurement on North to South on the Eastern side : 30 Feet 6 inches North to South on the Western side : 30 Feet and 6 inches East to West on the Northern side : 64 Feet, East to West on the Southern side: 83 Feet and 9 inches, in all admeasuring an extent of 1948 square feet. The above said property lies within the limits of Pallavaram Municipality and situated within the Registration Sub District of Pallavaram and Registration District of Chennai South.
ITEM No.2 All that piece and parcel of vacant land bearing Plot No.6-B2, Mani Naicker Third Cross Street, Chromepet, Chennai - 44, comprised in Old Survey No.247/77 part, as per new Patta Survey No.247/7C2 part of ZAMIN PALLAVARAM VILLAGE, Tambaram Taluk, Kancheepuram District, measuring an extent of 1340 square feet, together with a common passage measuring and extent of 143½ Square feet, in all admeasuring a total extent of 1483½ square feet, bearing new Patta No.5367, and bounded on the North By : Plot No.6-A South By : Plot No.6-B1 East By : Survey No.247/77, and on the West By : 16 Feet wide Road and common passage And having a linear measurement on North to South on the Eastern side : 31 Feet 0 inches North to South on the Western side: 26 Feet and 6 inches, East to West on the Northern side : 46 Feet, 9 inches East to West on the Southern side : 46 Feet and 6 inches, in all admeasuring an extent of 1340 square feet. Together with 143½ Sq.ft., of common passage and measuring a total extent of 1483 ½ square feet. Item Nos. 1 & 2 total measuring 3431 1/2 Sq.ft. Vacant Land. The above said property lies within the limits of Pallavaram Municipality and situated within the Registration Sub District of Pallavaram and Registration District of Chennai South. **SCHEDULE 'B'** 335 Square feet of Undivided share in 3431½ square feet of the combined portion of the land mentioned in Item No.1 & 2 of the Schedule 'A' above.
Place: Chennai
Date: 13.10.2026
Authorised Officer
Canara Bank

THE TAMILNADU INDUSTRIAL INVESTMENT CORPORATION LIMITED
(A GOVERNMENT OF TAMILNADU UNDERTAKING), SALEM BRANCH OFFICE
4/22, Sri Lakshmi Complex, Omalur Main Road, Swarnapuri, Salem – 04
Phone: 0427 – 4042054, 9444396850, email: bmsalem@tiic.org
Web: www.tiic.org. CIN:U93090TN1949SGC001458

E-Auction SALE NOTICE
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
(Provide to rule 8(6))
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer/The Branch Manager of The Tamilnadu Industrial Investment Corporation Limited, Salem, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 23.10.2026 for recovery of Rs.4,11,63,622/- (Rupees Four Crore Eleven Lakhs Sixty Three Thousand Six Hundred and Twenty Two only) as on 30.09.2026 and further interest from 01.10.2026 due to the Authorised Officer/The Branch Manager of The Tamilnadu Industrial Investment Corporation Limited, Salem, Secured Creditor from the Borrower and Guarantor(s) (1) Thiru M.Shankar S/o. Thiru M.Murugaiyan (2) Thiru M.K.Subramanian S/o. Thiru M.S.Kandasami and (3) Thiru M.Ramakrishnan S/o. (Late) R.Muthu. The reserve price will be Rs. 1,65,48,000/- (Rupees One Crore Sixty Five Lakhs Forty Eight Thousand only) and the earnest money deposit will be Rs. 5,00,000/- (Rupees Five Lakhs only).

Mortgaged Assets - Immovable Property details:
Description of the Property: Factory Land & Building
i. **LAND: (Owned by Thiru M.Ramakrishnan S/o. (Late) R.Muthu)**
Salem District, Salem East registration District, Thammampatty Sub Registration District, Gangavalli Taluk, Modakkupatty Village, comprised in old S.No.104, New Patta No.4555, New S.No.104/1, in this land measuring an extent of punjai Acre.631 cents (Hec 2.55.50) of land within the following boundaries:
Boundaries:
East of : Karadu
West of : Selvaraj, Meenakshi land and pillangulam North South Thar road
North of : East - west cart road
South of : Land of Thulesingam
Within the above boundaries land & building constructed thereon and rights to use the common roads, and all other easementary right and right of path way etc.,
The land is within Mammalai Village Panchayat.

Reserve Price Rs	Earnest Money Deposit (EMD) - Rs.	Bid Incremental amount Rs.
1,65,48,000/-	5,00,000/-	5,000
Date/Time of inspection of property	Last date for submission of Bid form, KYC documents & payment of EMD	Date / Time of Auction
Date : 02.11.2026 Between 11.00 AM to 04.00 PM	Date: 17.11.2026 before 4.00 PM	Date : 18.11.2026 Time:11.00 AM to 01.00 PM

Terms and conditions of e-auction sale:-
1. Date of inspection of property is **02.11.2026** between 11.00 am to 4.00 pm and the last date for submission of Earnest Money Deposit (EMD) shall be **17.11.2026** by 4 pm.
2. The sale / auction will start on **18.11.2026** at 11 am to 1 pm by the undersigned through e-Auction platform provided at the web portal <https://www.bankeauctions.com>
3. Extension of time of the e-Auction from the last bid is 5 minutes each and the extension is unlimited times (if bid received in the last 5 minutes).
4. Further interest will be charged as applicable, as per the loan agreement on the amount outstanding and incidental expenses, costs, etc. is due and payable till its realization.
5. The bid amount shall be more than upstet price. The incremental bid amount is **Rs. 5,000/-** or multiples of **Rs.5,000/-**.
6. EMD shall be paid to the following bank account by way of online transfer, Bank Account No.467471377, IFSC code : **IDIB000F003**, Indian Bank, Fairlands Branch, Salem. The interested bidders shall register themselves in online for the e-auction with the service provider "M/s. C1 India Pvt. Limited" and shall upload the bid participation form, Declaration, Terms and conditions of auction, EMD receipt and KYC documents (e.g. Aadhar, PAN, etc.) using their login.
7. The bidders are advised to go through the detailed terms and conditions of e-auction available in the web portal <https://www.bankeauctions.com> before submitting their bids and taking part in the e-Auction
8. The prospective qualified bidders may avail online training on e-Auction from M/s C1 India Private Ltd., No. Plot No.68, 3rd Floor, Sector-44, Haryana – 122 003 (Contact person : Thiru Prabakaran, Chennai, Mobile No. 7418281709) and email tn@c1india.com prior to the date of e-auction. Neither the authorized officer / TIIC Ltd., nor M/s C1 India Private Ltd., shall be liable for any internet network problem and the interested bidders to ensure that they are technically well equipped for participating in the e-auction event.
9. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidders shall be refunded through online mode through their bank account. EMD shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid before 4.30 pm of the next working day after the conclusion of the e-Auction. The balance 75% of the sale price shall be paid on or before 15th day of sale confirmation. In case of default in payment by the successful bidder, the amount already deposited by the offerer shall be liable to be forfeited and the property shall be put to re-auction and the defaulting borrower / bidder shall have no claim / right in respect of the amount / property.
10. The TIIC Ltd., is not responsible for any liabilities upon the property which is not in the knowledge of the TIIC Ltd.,
11. The bidders are required to submit acceptance of the terms and conditions of modality of e-auction given above before participating in the e-auction.
For further details, contact the Branch Manager, The TIIC Limited, Salem Branch (Mobile No. 9444396850)

Place : Salem
Date : 15.10.2026 DIPR/909/Display/2026
Authorised Officer
The Tamilnadu Industrial Investment Corporation Ltd.
Salem Branch

THE TAMILNADU INDUSTRIAL INVESTMENT CORPORATION LIMITED
(A Government of Tamilnadu Undertaking)
Villupuram Branch, No.23-A, Ranganathan Road, (Hotel Woodlands Complex),
1st Floor, Chennai - Trichy Trunk Road, Villupuram - 605 602.
Mobile : 9444396854 / 9498146750 / 9843188922
E-mail: bmvillupuram@tiic.org Visit us at www.tiic.org
CIN : U93090TN1949SGC001458 GSTIN : 33AABCT7737M1ZY

POSSESSION NOTICE
(For Collateral Securities (Immovable properties) of M/s. A.R.Aqua Farm (Under Rule 8 (1) of Security Interest (Enforcement) Rules, 2002)

Whereas,
The undersigned being the Authorised Officer of The Tamilnadu Industrial Investment Corporation Ltd., (TIIC) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under section 13 (12) read with rules 3, 8, 9 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated **09.07.2026**, calling upon the borrowers / guarantors **Tmt. A. Fathima Beevi**, W/o. Abdul Suban and **M/s. A.R.Aqua Farm** represented by its proprietor Thiru B.Syed Ibrahim, Factory building located at S.No.784/5, Melakondhai Road, Vikravandi West Village, (Near Railway Station), Vikiravandi Taluk, Villupuram District and the guarantor **Tmt. A. Fathima Beevi**, W/o. Abdul Suban to repay the amount mentioned in the notice being **Rs.26,15,149/- (Rupees Twenty six lakhs fifteen thousand one hundred and forty nine Only)** together with further interest from 01.07.2026 within **60 days** of the date of the same.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken **Symbolic Possession "as is where is condition"** of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act read with rule **8, 9 of the said rules on this 14th day of October of 2026 (14.10.2026 - Wednesday)**.

The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Tamilnadu Industrial Investment Corporation Ltd., (TIIC) for an amount **Rs.26,15,149/- (Rupees Twenty six lakhs fifteen thousand one hundred and forty nine Only)** and further interest from 01.07.2026 plus other recovery charges thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
DESCRIPTION OF THE IMMOVABLE PROPERTY
Land and Factory building : விழுப்புரம் டி. விக்கிரவாண்டி சப்டயிலி விக்கிரவாண்டி நகர பஞ்சாயத்தைச் சேர்ந்த விக்கிரவாண்டி கிராமத்தில் அய்யாண்டிசெய் சா்வை எண். 784/5 – 0.58 சென்டு after acquisition of 10 cents for Bridge.
நான்ரு எல்லை விபரம் : ராஜூராம் நிலத்திற்கு (கிழக்கு); ரோட்டிற்கும் (மேற்கு); கிரிஸ்டின் ட்ரஸ்ட் (வடக்கு); காந்தி நகருக்கு (தெற்கு) Factory building constructed thereon.

List of Machinery :

S.No.	Description
1.	Water testing laboratory equipments - 1 set.
2.	Pressure wash machine - 1 No.
3.	Hot water rinsing machine - 1 No.
4.	Pouch packing machine - 1 No.

Date : 14.10.2026
Place : Vikiravandi
DIPR/894/Display/2026
Authorised Officer,
TIIC Limited, Villupuram - 605 602.

The Tamilnadu Industrial Investment Corporation Ltd.,
(A Government of Tamilnadu Undertaking)
4/22, Sri Lakshmi Complex, Omalur Main Road, Swarnapuri, Salem – 04
Phone: 0427 – 4042054, 9444396850
email: bmsalem@tiic.org Web: www.tiic.org. CIN:U93090TN1949SGC001458

E-Auction SALE NOTICE
(Provide to rule 8(6))
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer/The Branch Manager of The Tamilnadu Industrial Investment Corporation Limited, Salem, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 23.10.2026 for recovery of Rs.4,11,63,622/- (Rupees Four Crore Eleven Lakhs Sixty Three Thousand Six Hundred and Twenty Two only) as on 30.09.2026 and further interest from 01.10.2026 due to the Authorised Officer/The Branch Manager of The Tamilnadu Industrial Investment Corporation Limited, Salem, Secured Creditor from M/s. Karsen Bio Natural and represented by its Proprietor Tmt.S.Buvaneshwari W/o. Thiru M.Shankar and Guarantor(s) 1) Thiru M.Shankar S/o. Thiru G.Murugaiyan (2) Thiru M.K.Subramanian S/o. Thiru M.S.Kandasami and (3) Thiru M.Ramakrishnan S/o. (Late) R.Muthu. The reserve price will be Rs. 36,00,000/- (Rupees Thirty Six Lakhs only) and the earnest money deposit will be Rs. 3,60,000/- (Rupees Three Lakhs Sixty Thousand only).

Mortgaged Assets - Immovable Property details:
Description of the Property: (Vacant House site)
i. **LAND: (Owned by Thiru M.Shankar S/o. Thiru G.Murugaiyan)**
Cuddalore District, Cuddalore Registration District, Cuddalore Taluk, Cuddalore Town municipality limit, Thirupapuliyur Village comprised in T.S.No.740, New T.S.No.740/2, Ward - 5, Block - 22, in Banumathi Nagar Layout, Plot No.19 in this measuring land measuring an extent of 2000 Sq.ft (Hec.0.0186.0) within the boundaries as
East of : 20 ft wide North South layout Road
West of : Prasanthi Nagar
South of : 20 ft wide East west Road
North of : Plot No.18
In the middle of this East West on the northern side 50 ft and on the southern side 50 ft, North South on the eastern side 40 ft and on the western side 40 ft, Thus measuring an extent of 2000 sq.ft (Hec.0.0186.0) land, All pathway rights, easementary rights, mamool rights, and thada, nada pathiyam.

Reserve PriceRs	Earnest Money Deposit (EMD) – Rs.	Bid Incremental amount
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